

National Company Law Tribunal

Allahabad Bench

CP NO. 12/2005

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017

NAME OF THE COMPANY: Smt. Rani Singh & Anr. Vs Sugam Credit &

SECTION OF THE COMPANIES ACT: 633(2) of the Companies Act of 1956 Finance India Ltd

Sl. NO.	Name	Designation	Representation	Signature
1.	M. K. BAKSH	OL ALH	RBI (NA)	
2.			4 MCA	

CP NO.12/2005

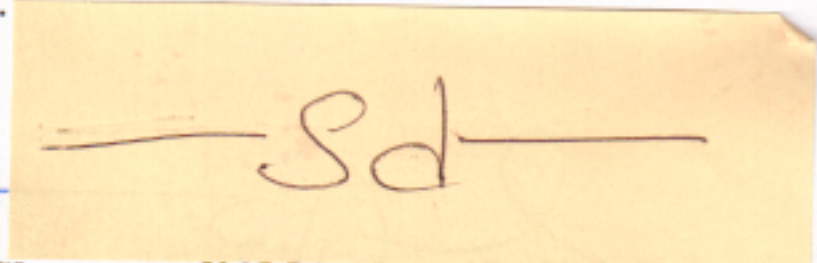
Petitioner is not present in this matter nor anyone for the respondent company. However, a careful scrutiny of the record of the case goes to say that in this matter the public interest appears to be involved as the respondent company is stated to be a non-banking financial company which allegedly has committed default in making repayment. Therefore, not only the State Government of U.P. and other statutory authorities have been impleaded as parties.

Keeping in view such circumstances, we are of the view that the present petition need to be disposed of on its merit.

Despite the facts that the subsequent changes have taken place in the Companies Act after the I & B Code come into effect. However, we still expect a formal comment/report in the matter from the Central Government through the office of the OL, Allahabad as well as its legal contention on maintainability of the present petition.

Hence, further three weeks' time is granted. Registry is directed to provide a Xerox copy of the present company petition the OL, Allahabad.

The matter be listed on 20th November, 2017.


H.P. Chaturvedi, Member (Judicial)

Dated: 26.10.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)